

tion with the equipment already installed.

(e) There does not appear to be much scope for reduction in the prices of scooters at the present level of (i) the output of the units, (ii) the prices of indigenously bought-out components and raw materials and (iii) Government levies.

India Electric Works Ltd., Calcutta

***103. Shri Indrajit Gupta:
Shri Dinesh Bhattacharya:
Shri Umanath:**

Will the Minister of Industry be pleased to state:

(a) whether Government propose to take over the India Electric Works Ltd., Calcutta in order to save it from its present crisis caused by mismanagement;

(b) if not, whether Government will indefinitely continue to give piecemeal loans and grants to the company without any results;

(c) the total amount of such loans and grants to date; and

(d) whether any steps have been taken to modernise the plant and to diversify the production?

The Minister of Industry (Shri D. Sanjivayya): (a) The proposal is still under active consideration,

(b) and (c). Government have not given grants or advanced any loans direct to the company. Government however, are standing guarantee for an amount of Rs. 60 lakhs advanced by the State Bank of India, Calcutta, as over-draft.

(d) A Committee has been constituted to recommend measures for re-organisation of the Company. The recommendations of the Committee are expected to be received towards the end of December, 1966.

Metal Corporation of India

**104. Shri S. M. Banerjee:
Shri Daji:
Shrimati Savitri Nigam:
Shri H. C. Linga Reddy:
Shri Onkar Lal Borwa:**

Will the Minister of Mines and Metals be pleased to state:

(a) whether Government have to pay nearly Rs. 42 crores as compensation for acquiring the Metal Corporation of India Ltd., Calcutta and the mines attached to it;

(b) if so, whether this amount has been paid; and

(c) whether the negotiated settlement has been reached in this regard?

The Minister of Mines and Metals (Shri S. K. Dey): (a) to (c). The principles for determining compensation have been laid down in the Schedule to the Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1966 (No. 10 of 1966). A Bill is being introduced in Parliament to replace the above mentioned Ordinance. At this stage, it is not possible to indicate the quantum of compensation payable. Compensation payable will be determined in accordance with the provisions of the Bill as will be finally passed by Parliament.

Steel Enquiry Body

***105. Shrimati Savitri Nigam:
Shri Bagri:
Shri Yashpal Singh:
Shri Ram Sewak Yadav:
Dr. Ranen Sen:
Shri D. C. Sharma:
Shri Prakash Vir Shastri:
Shri Shree Narayan Das:
Shri Basappa:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:**

Shri S. M. Banerjee:
Shri Daji:
Shri Indrajit Gupta:
Dr. M. M. Das:
Shri Vishwa Nath Pandey:
Shri H. C. Linga Reddy:
Shri Hari Vishnu Kamath:
Shri Surendranath Dwivedy:
Shri Hem Barua:

Will the Minister of Iron and Steel be pleased to state:

(a) the composition and terms of reference of the Steel Enquiry Committee;

(b) whether it has started functioning; and

(c) the progress so far made by the Committee in its work?

The Minister of Iron and Steel (Shri T. N. Singh): (a) to (c). Presumably Honourable Members are referring to the Sarkar Committee appointed by the Government of India in the Ministry of Iron & Steel by Resolution No. SC(II)-14(19)/66 dated 12th September, 1966. The Resolution was published in the Government of India Extra-Ordinary Gazette of that date and gives the composition and terms of reference of the Steel Enquiry Committee. The Government of India have by Notification No. SC(II)-14(19)/66 dated 7-10-66 published in Part II, Section 3 of the Gazette of India Extra-Ordinary dated 7-10-1966 conferred on this Committee certain powers under the Commissions of Enquiry Act, 1952. The Public Accounts Committee had recommended that all large licences/permits issued from as early as 1951-52 should be investigated into. Therefore a considerable amount of data, information relating to import policies, rules and regulations, which have been in force from time to time have to be collected. All this information is being collected and will be placed before the Committee when it meets in the first week of November.

Raw Materials Bank

*106. **Shri A. K. Gopalan:**
Shri A. V. Raghavan:
Shri Yashpal Singh:

Will the Minister of Commerce be pleased to refer to the reply given to Starred Question No. 818 on the 2nd September, 1966 and state:

(a) whether the scheme to establish a raw materials bank for building a stockpile of essential industrial supplies needed by export industries has been finalised; and

(b) if so, the final shape in which it has emerged?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). A Scheme is being issued providing for the State Trading Corporation and the Minerals and Metals Trading Corporation to maintain stocks of imported raw materials in their depots at different port towns, for supply to manufacturers for export production. Allotment of such supplies will be made in lieu of the import licences permissible to manufacturers under the import policy for registered exporters. These two Corporations will be issued initial import licences for a total of Rs. 3 crores to import materials like non-ferrous metals, tinplate, steel sheets of certain gauges raw wool, some chemical raw materials etc.

Export of Tea

*107. **Shri Surendra Pal Singh:**
Shri Shree Narayan Das:
Shri Yashpal Singh:
Shri Bishwanath Roy:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shri Basumatari:
Shri D. C. Sharma:
Shri Rameshwar Tantia:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the export of tea from Northern India